

**GOVERNMENT OF INDIA
MINISTRY OF EXTERNAL AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO.109
TO BE ANSWERED ON 24.02.2016**

EXTRADITION TREATIES

**109. SHRI M. B. RAJESH:
SHRI K. N. RAMACHANDRAN:
SHRI LALLU SINGH:**

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether the Government has signed Extradition Treaties with various countries;**
- (b) if so, the success achieved in extraditing most wanted criminals to India;**
- (c) whether India has sought the extradition of David Headly; and**
- (d) if so, the response of US Government thereto?**

ANSWER

**THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS
[GEN. (DR) V. K. SINGH (RETD)]**

(a) As of today, India has Extradition Treaties in force with 40 countries namely Australia, Bahrain, Bangladesh, Belarus, Belgium, Bhutan, Bulgaria, Canada, Chile, Egypt, France, Germany, Hong Kong, Indonesia, Kuwait, Malaysia, Mauritius, Mexico, Mongolia, Nepal, Netherlands, Oman, Poland, Portugal, Republic of Korea, Russia, Saudi Arabia, South Africa, Spain, Switzerland, Tajikistan, Thailand, Tunisia, Turkey, UAE, UK, Ukraine, USA, Uzbekistan and Vietnam.

(b) We have succeeded in securing the extradition of a number of most-wanted criminals to India, notable among them in recent years being Willy Naruenartwanich (waging or attempting to wage war against India); Anup Chetia (waging or attempting to wage war against India); Usman Ghani Khan (waging or attempting to wage war against India); Abdul Sathar @ Manzoor (Terrorism); Chhota Rajan (Murder); Abu Salem (Criminal conspiracy); Jagtar Singh Tara (Murder); Gurpreet Singh Bhullar (Murder).

(c) & (d) Yes, we have sought the extradition of David Headly. We continue to pursue the matter with the US authorities. In the meantime, they have made him available for a video deposition to the concerned Indian court.
